



Crl.R.C.No.564 of 2022

IN THE HIGH COURT OF JUDICATURE AT MADRAS

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DATED : 10.06.2022

CORAM :

THE HON'BLE MR.JUSTICE D.BHARATHA CHAKRAVARTHY

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M/s. Friends Brothers Enterprises Pvt. Ltd.,
Represented by its Director
S.Yuvarani

.. Petitioner

Versus

State rep. by the Inspector of Police,
PEW – Kancheepuram Police Station,
Kancheepuram District.

.. Respondent

Prayer: Criminal Revision Case is filed under Section 397 r/w 401 of Cr.P.C., to call for the records and set aside the order, dated 25.02.2022 passed in Crl.M.P.No.177 of 2022 on the file of the learned Judicial Magistrate, Sriperumbudur in Crime No.1138 of 2021 on the file of the respondent, dated 13.12.2021 and direct the respondent to release the KIA CARNIVAL car bearing registration No.TN 87 D 7000 by allowing this Criminal Revision Petition.

For Petitioner : Mr.M.P.Yuvaraj

For Respondent : Mr.S.Vinoth Kumar
Government Advocate
(Criminal Side)



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ORDER

The petitioner is the lawful owner of the vehicle, being KIA CARNIVAL car bearing registration No.TN 87 D 7000, which was seized for involvement in an offence under Section 4(1)(aaa), 4(1-A) of Tamil Nadu Prohibition Act in Crime No.1138 of 2021 and was duly produced before the learned Judicial Magistrate, Sriperumbudur. Thereafter, the petitioner moved an application in CrI.M.P.No.177 of 2022 for interim custody of the vehicle which is dismissed by the order, dated 25.02.2022 on the ground that confiscation proceedings are already initiated and pending and therefore, it is not desirable to hand over the interim custody of the vehicle to the petitioner. Aggrieved by the same, the present Revision Case is laid before this Court.

2. Heard *Mr.M.P.Yuvaraj*, learned Counsel for the petitioner and *Mr.S.Vinoth Kumar*, learned Government Advocate (CrI. Side) for the respondent.

3. *Mr.M.P.Yuvaraj*, the learned Counsel for the petitioner submitted that even pending the confiscation proceedings, the vehicle can be returned



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and for the said proposition, he relied upon the orders of learned Single Judges of this Court in (i) Crl.R.C.No.501 of 2011, dated 07.04.2011 in ***Sakthidevi Vs. State***; (ii) Crl.R.C.No.967 of 2020, dated 05.11.2020 in ***Muthu Vs. State***; (iii) Crl.R.C.No.323 of 2021, dated 04.06.2021 in ***Karthik Vs. State***; (iv) Crl.R.C.No.631 of 2021, dated 20.10.2021 in ***Rajendran Vs. State***. In all the above cases, the vehicle was ordered to be returned to the original owner, after taking note of the fact that confiscation proceedings are initiated. Therefore, the learned Counsel would pray that the vehicle can be ordered to be returned which would be subject to the confiscation proceedings.

4. Per contra, *Mr.S.Vinoth Kumar*, learned Government Advocate (Crl. Side) for the respondent would rely upon the orders of this Court in Crl.R.C.(MD).No.103 of 2018, dated 02.03.2018 in ***Mohammed Shakul Hameed Vs. State*** and in Crl.R.C.No.466 of 2022, dated 13.04.2022 in ***Raja Vs. State***, whereunder, the learned Single Judges have taken a view that it may not be open for the entrustment of interim custody, pending confiscation proceedings. He would further submit that the order of the learned Judge in ***Mohammed Shakul Hameed Vs. State*** is based on the



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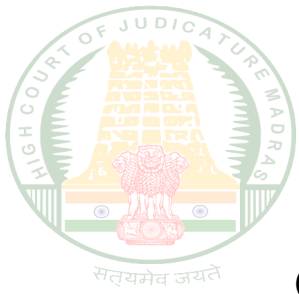
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observations of the Division Bench in *David Vs. Shakthivel [(2010(1) L.W. (Crl.) 129]* and therefore, would pray that the Revision be dismissed.

5. I have considered the rival submissions made on behalf of both the sides and perused the material records of the case. Though there is a cleavage of opinion and two divergent views are being taken in the various judgments, which are referred on either side above, the Hon'ble Supreme Court of India in its judgment in *State of M.P. Vs. Uday Singh [(2020) 12 SCC 733]* has held as follows:-

“29.4.....The jurisdiction under Section 451 CrPC was not available to the Magistrate, once the authorised officer initiated confiscation proceedings.”

6. Therefore, I have no other option than to follow the said view that pending confiscation proceedings, it may not be open for entrustment of interim custody. But, at the same time, it is seen that in this case even the Trial Court's order was passed on 25.02.2022 and till date, the respondents have not completed the confiscation proceedings. Therefore, I am inclined to dispose off the Criminal Revision Case on the following terms:-



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(i) Since the confiscation proceedings are pending, the petitioner is not entitled for return of the vehicle;

(ii) The respondent is directed to complete the confiscation proceedings within one month from the date of receipt of copy of the order;

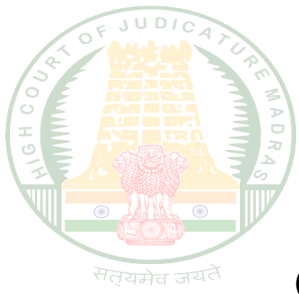
(iii) If the confiscation proceedings are not completed within the date stipulated above, then the petitioner will be entitled for return of the custody of the vehicle on the following conditions:-

(a) The order of the learned Judicial Magistrate, Sriperumbudur, in Crl.M.P.No.177 of 2022, dated 25.02.2022, is set aside.

(b) The petitioner will be entitled for return of the KIA CARNIVAL car bearing registration No.TN 87 D 7000;

(c) The petitioner shall produce the original RC Book of the vehicle and other relevant records to prove its ownership and the learned Judge, on perusal of the RC book and other records, retaining the Xerox copy of the same, shall return the original documents to the petitioner with a view to use the vehicle;

(d) The petitioner shall not alter or alienate the vehicle in any manner till adjudication is over;



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(e) The petitioner shall also give an undertaking that it will not use the vehicle for any illegal activities in future and also to produce the vehicle as and when required by the respondent and by the court below and as well as by the District Collector of the District or authorized officer in that behalf by the Government.

(f) The petitioner shall participate in the confiscation proceedings, if any, initiated and shall produce the vehicle before the confiscation authority. This order is subjected to the confiscation proceedings.

(g) The petitioner shall not indulge in the similar offence either by using the present vehicle or any other vehicle. If the petitioner is found to be involved in any of similar offence in future either by way using the present vehicle or through any other vehicle, this order of returning the present vehicle (KIA CARNIVAL car bearing registration No.TN 87 D 7000), shall stand automatically vacated, and this vehicle will be again seized by the respondent/police and produce before the Court concerned.

10.06.2022

Index : yes/no
Speaking/Non-speaking order
grs



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To

1. The Judicial Magistrate, Sriperumbudur.
2. The Public Prosecutor,
High Court of Madras.
3. The Inspector of Police,
PEW – Kancheepuram Police Station,
Kancheepuram District.



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D.BHARATHA CHAKRAVARTHY, J.,

grs

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